

11-6-2020

To,  
The Registrar,  
National Green Tribunal,  
Faridkot House, New Delhi.

Sub: Compliance report by U.P. Pollution Control Board in O.A. No.  
102 of 2019.

Sir,  
Please find enclosed herewith compliance report on behalf of U.P.  
Pollution Control Board pursuant to order dated 15.07.2019 in the  
abovementioned O.A.

Thanking you,

Dated 11-6-2020.

  
(Amit Chandra)  
Chief Environment Officer, (Admin)  
U.P. Pollution Control Board  
Lucknow

BEFORE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI

ORIGINAL APPLICATION NO. 102 OF 2019

IN THE MATTER OF:

ASHISH KUMAR DIXIT

..... APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

....RESPONDENTS

AND IN THE MATTER OF

COMPLIANCE REPORT PURSUANT TO ORDER DATED 15.07.2019 ON  
BEHALF OF U.P.POLLUTION CONTROL BOARD

1. That Hon'ble Tribunal in O.A. No.-102/2019 Ashish Kumar Dixit Vs. State of Uttar Pradesh & Ors. passed order dated 15-07-2019 giving directions regarding preparation of plan with the approval of CPCB for utilizing the Environment Restoration Fund. The operative portion of the said order is as reproduced below:-

".... A plan be prepared for utilizing the environment restoration fund with the approval of CPCB within one month. The expenditure may include hiring of experts and consultants, expanding air and water quality monitoring network, procurement of scientific equipments, undertaking restitution remediation and specialized studies on contaminated sites so that there is effective oversight for enforcement of law. Under no circumstances these funds be spent on salaries, logistics etc...."

2. That the U.P. Pollution Control Board in compliance of various directions passed by this Hon'ble Tribunal is imposing Environmental Compensation on



account of violations of the law as per the methodology of Environmental Compensation regime prepared by Central Pollution Control Board.

3. That in compliance of the orders of Hon'ble Tribunal, U.P. Pollution Control Board prepared an Action Plan for utilizing the Environment Restoration Fund. The Action Plan made by U.P. Pollution Control Board incorporated following activities:

S. No.	Activity Point	Projected Cost (in Crores)
1	Establishment of Environmental pollution Control Rooms	18.50
2	Establishment of Real Time Water Quality Monitoring System for Critically Polluted River Stretches under priority I category.	2.80
3	Design, Development & Deployment of In-house GIS	1.00
4	Appointment of Consultants/ Advisors in the field of Industrial Water pollution  Control and Sewage Management, Ground Water Management, Air and Noise Pollution Control, Solid Waste, Plastic Waste and C&D Waste, Hazardous Waste & E-waste.	5.25
5	Innovation in the field of Low Cost appropriate technologies for pollution control from recognized National Level Institute having proof of concept.	5.00
6	Development of Environmental Compliance Portal for Tree Tier Monitoring Mechanism.	0.34

7	Inventorisation of Waste (Hazardous Waste, Bio-Medical Waste, Solid Waste, Construction and Demolition Waste, Plastic Waste, E-Waste, Lead Acid batteries status)	4.20
<b>Total</b>		37.09

**(Rs. Thirty Seven Crores and Nine Lakh only)**

4. That in compliance of the orders of the Tribunal, U.P. Pollution Control Board vide its letter dated 06.09.2019 has sent the Action Plan for utilizing Environment Restoration Fund to Central Pollution Control Board for accord of approval.

5. That the Action Plan sent by U.P. Pollution Control Board was put up in the 4<sup>th</sup> meeting of Committee for Appraisal and Approval of Project Proposals for Utilization of Environmental Compensation Funds on 15.10.2019 at Central Pollution Control Board. U.P. Pollution Control Board received the minutes of meeting dated 15.10.2019 vide letter dated 25.10.2019. The comments/recommendations of the Committee as recorded in the Minutes of 4<sup>th</sup> meeting are as reproduced below:

**"Comments/recommendation of the Committee:**

Some proposals are objective oriented such as inventorisation of wastes, while others are prepared without clean output/deliverables. The expenses on account of manpower appear substantial. The proposals on GIS and low-cost technologies require review. Committee discussed in detail & agreed with proposal of UPPCB and further suggested that UPPCB to constitute a committee for utilization of environmental compensation funds available with Board following standard procedures. The guidelines and procedures followed at CPCB will be shared with UP Board for initial guidance."



Copy of the letter dated 25.10.2019 of Central Pollution Control Board alongwith the minutes 4<sup>th</sup> meeting of Committee for Appraisal and Approval of Project Proposals for Utilization of Environmental Compensation Funds held on 15.10.2019 is annexed and marked as **Annexure No. -1**.

6. That in consideration of the comments and recommendations of Committee for Appraisal and Approval of Project Proposals for Utilization of Environmental Compensation Funds, U.P. Pollution Control Board revised the activity points covered in the Action Plan earlier made and excluded the activities related to Design, Development & Deployment of In-house GIS and Innovation in the field of Low Cost appropriate technologies for pollution control from recognized National Level Institute having proof of concept.

7. That in consideration of the recommendations and comments made by Committee for Appraisal and Approval of Project Proposals for Utilization of Environmental Compensation Funds at Central Pollution Control Board, the Action Plan made by U.P. Pollution Control Board comprised of following revised action points:

S. No.	Activity Point	Projected Cost (in Crores)
1	Establishment of Environmental Pollution Control Rooms	18.50
2	Establishment of Real Time Water Quality Monitoring System for Critically Polluted River Stretches under priority I category.	2.80
3	Appointment of Consultants/Advisors in the field of Industrial Water pollution Control and Sewage Management, Ground Water Management, Air and Noise Pollution Control, Solid Waste, Plastic	0.34

	Waste and C&D Waste, Hazardous Waste & E-waste.	
5	Development of Environmental Compliance Portal for Three Tier Monitoring Mechanism.	0.34
6	Inventorisation of Waste (Hazardous Waste, Bio-Medical Waste, Solid Waste, Construction and Demolition Waste, Plastic Waste, E-Waste, Lead Acid batteries status)	4.2
<b>Total</b>	<b>Rs. 31.09 (Rupees Thirty One Crores Nine Lakh Only)</b>	

8. That the Action Plan duly revised considering the recommendations of Committee for Appraisal and Approval of Project Proposals for Utilization of Environmental Compensation Funds at Central Pollution Control Board was again submitted to CPCB for approval in compliance of directions of Hon'ble NGT. CPCB vide communication dated 19.05.2020 informed that UPPCB should constitute State Level Committee for Utilization of Environmental Restoration Fund. True copy of CPCB communication dated 19.05.2020 is annexed as marked as **Annexure No. 2**.

9. That in compliance of the recommendations made by Central Pollution Control Board the State Level Committee for utilization of Environment Restoration Fund available with U.P. Pollution Control Board has been constituted vides office order no. G32796/C-7/NGT/102/2020 dated 27.05.2020 of UPPCB. The copy of Office Order dated 27-05-2020 is annexed and marked as **Annexure-3**.

10. That the 1<sup>st</sup> meeting of State Level Committee was held on 1<sup>st</sup> June, 2020 through video conferencing. The Committee deliberated upon the activities proposed in the Action Plan and suggested that the activity related to Inventorisation of Waste needs to be reviewed since Hon'ble NGT in its direction has not included such activity under the scope of Action Plan for Utilization of Environmental Restoration Fund. The Committee observed that

Hon'ble NGT in its order dated 15.07.2019 has categorically mentioned that under no circumstances these funds be spent on salaries, logistics etc. The Committee suggested that the Action Plan should be in accordance with the directions of Hon'ble NGT. The copy of minutes of 1<sup>st</sup> meeting of State Level Committee was held on 1<sup>st</sup> June, 2020 is annexed and marked as **Annexure-4**.

11. That In view of the recommendations made by the State Level Committee, U.P. Pollution Control Board revised the Action Plan for utilization of Environment Restoration Fund by deleting the activity related to Inventorisation of Waste from the scope of Action Plan. The Action Plan formulated by UPPCB in accordance with the suggestions of State Level Committee has following activities:

S.No.	Activity Point	Projected Cost (in Crores)
1.	Proposal for Establishment of Environmental Pollution Control Rooms	18.50
2.	Proposal for Establishment of Real Time Water Quality Monitoring System for Critically Polluted River Stretches under priority I category.	2.80
3.	Hiring of Consultants/Advisors on contractual basis from the field of Industrial Water Pollution Control and Sewage Management, Ground Water Management, Air and Noise Pollution Control, Solid Waste, Plastic Waste and C&D Waste, Hazardous Waste & E-Waste.	5.25
4.	Functioning of Environmental Compliance Portal for Three Tier Monitoring Mechanism, it's up gradation	0.325

	and integration of Monthly Information system for efficient monitoring.	
<b>Total</b>		<b>26.875 S(Approx 27 Crores)</b>

The copy of Action Plan for Utilizing Environment Restoration Fund is annexed and marked as **Annexure No. 5**.

12. That the State Level Committee for utilization of Environment Restoration Fund available with U.P. Pollution Control Board deliberated upon the Action Plan formulated by UPPCB comprising of activities as illustrated in para 11 above and agreed with the Action Plan. The recommendations made by State Level Committee are reproduced as below:

**“Recommendations of the State Level Committee:**

The Action Plan formulated by U.P. Pollution Control Board for utilization of Environment Restoration Fund includes activities related to Establishment of Environmental Pollution Control Rooms, Establishment of Real Time Water Quality Monitoring System for Critically Polluted River Stretches under priority I category, Hiring of Consultants/Advisors on contractual basis from the field of Industrial Water Pollution Control and Sewage Management, Ground Water Management, Air and Noise Pollution Control, Solid Waste, Plastic Waste and C&D Waste, Hazardous Waste & E-Waste and Functioning of Environmental Compliance Portal for Three Tier Monitoring Mechanism, it's up-gradation and integration of Monthly Information system for efficient monitoring.

The activities proposed in the Action Plan holds significance for effective enforcement and monitoring of Pollution Control Laws. The Committee discussed and agreed with the activities proposed in the



Action Plan for utilization of Environment Restoration Fund available with Board.”

The copy of recommendations of State Level Committee is annexed and marked as **Annexure-6**.

Thus, it will be in the interest of justice that this Hon'ble Tribunal may kindly be pleased to permit U.P. Pollution Control Board to utilize its Environmental Compensation Fund for execution of the activities included in the Action Plan made by U.P. Pollution Control Board for Utilizing Environment Restoration Fund.



(Amit Chandra)  
Chief Environment Officer, (Admin)  
U.P. Pollution Control Board  
Lucknow

Speed Post

PCP/EC./2019-20 2/09

October 25, 2019

To,  
The Member Secretary  
U.P. State Pollution Control Board  
Building No. TC-12V  
Vibhuti Khand, Gomti Nagar  
Lucknow - 226 010

**Subject: Project Proposals for utilization of EC Funds- reg.**  
Sir/Madam,

This has reference to the Action Plan received for Utilization of Environmental Compensation Funds in compliance of Hon'ble NGT order dated 15.07.2019 in O.A. no. 102/2019.

Committee discussed the proposal in 4<sup>th</sup> Meeting for Appraisal and Approval for Utilization of Environmental Compensation Funds held on October 15, 2019. Copy of the relevant portion of Minutes is enclosed herewith for ready reference. Copy of guidelines and procedures followed at CPCB is also enclosed for guidance.

Yours sincerely,

  
(V.P. Yadav)  
Additional Director &  
DH-PCP Division

Encl: As above

केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
दि. 28/10/19

O/C

**Central Pollution Control Board**  
(PCP Division)

**Minutes of 4<sup>th</sup> meeting of Committee for Appraisal and Approval of Project Proposals for Utilization of Environmental Compensation Funds**

Fourth meeting of Committee for Appraisal and Approval of Project Proposals for 25 % Utilization of Environmental Compensation Funds was held on 15-10-2019 at CPCB Delhi. List of officials who attended the meeting is attached as Annexure-I.

Sh. A. Sudhakar, Chairman of the Committee welcomed members attending fourth meeting and briefed about status of 47 project proposals which were discussed in 3<sup>rd</sup> meeting on August 27, 2019. It was informed that project wise status / minutes of 3<sup>rd</sup> meeting have been circulated to concern project proponents at SPCBs/ PCCs and CPCB for required action.

Committee was apprised that CPCB has received total 06 project proposals after August 27, 2019 and placed before the committee for consideration.

Summary of general discussion of Committee is as below:

- Committee discussed the areas suggested by Hon'ble NGT for utilization of fund.
- Committee desired that status of total fund received under environmental compensation be prepared by Law division with coordination of account division at CPCB.
- Committee reiterated that amount received under environmental compensation funds should be spent on specific purpose as directed by Hon'ble NGT.
- Project proposals for Air Quality Management may be considered only, if not included in NCAP after confirmation from concerned division at MoEF&CC.
- The State Boards are expected to meet the fund requirements for their projects through their own resources and then MoEF&CC funds. After exhausting the funding options available with them, the proposals may be sent to CPCB for consideration under EC fund at CPCB.

Committee discussed the project proposals received from SPCBs and CPCB for grant under EC Funds. Project wise details and comments / recommendations of the committee are as following:

1. (48). Project: Preparation of Guidelines for setting up of Biodiversity Parks in the floodplains of rivers of India

Proposal received from: WQM-II Division, CPCB

Name of coordinator: Dr. A.K Vidyarthi, Sc.E

Project Cost in Lakh: 2.9

Duration: 04 months

Objective: Development of Guidelines for setting up of Biodiversity Parks in the floodplains of rivers of India.

Comments / recommendation of the Committee:

Dr A.K. Vidyarthi explained the project and informed the Committee that Hon'ble NGT vide order dated 14.05.2019 in OA No. 200/2014 directed CPCB to develop guidelines for setting up of bio-diversity parks. The CPCB could use the services of an external expert, who has successfully guided DDA to set up bio-diversity park in Yamuna flood plain near Delhi. Accordingly, CPCB invited proposal from Prof. C. R Babu. Committee discussed the project proposal and accorded its concurrence for the project which was awarded to Pro. C.R. Babu, University of Delhi, as per NGT directions.

2. (49). Project: Development of Infrastructure for Air Quality Modelling

Proposal received from: AQM Division, CPCB

Name of coordinator: Sh. V.K. Shukla, Sc.E

Project Cost in lakh: 62

Duration: 24 months

Objective:

- To establish modelling cell at CPCB to deal with various challenges and issues related to AQM.
- To develop infrastructure for utilization of modelling tools for decision making.
- Application of modelling tool for identified non-attainment cities for implementing mitigation measures.

Comments / recommendation of the Committee:

Project falls under the category of capacity building. Sh. Sharaneep Singh, Sc. 'D' described the project details to the Committee. Committee suggested to revise the proposal including scope and cost breakup giving one-time & recurring cost for setting up the required facilities. Committee in principle agreed with project, if it is not in the scope of works under NCAP.

3. (50). Project: Action Plan in compliance of Hon'ble NGT order dated 15.07.2019 in O.A. no. 102/2019

Proposal received from: UPPCB

Name of coordinator: MS-UPPCB

Project Cost in lakh: 3709 (Say 37 Crores)

Objective: In compliance of the directions of Hon'ble NGT, the activities included in the action plan for utilizing Environment Restoration Fund, formulated by UP Pollution Control Board, are as below:

S.No.	Activity Point	Project Cost (in lakh)
1.	Establishment of Environmental Pollution Control Rooms	1850
2.	Establishment of Real Time Water Quality Monitoring System for Critically Polluted River Stretches under priority I category.	280
3.	Design, Development & Deployment of In-house GIS	100
4.	Appointment of Consultants / Advisors in the field of Industrial Water Pollution Control and Sewage Management, Ground Water Management, Air and Noise Pollution Control, Solid Waste, Plastic Waste and C&D Waste, Hazardous Waste & E-Waste.	525
5.	Innovation in the field of Low Cost appropriate technologies for pollution control from recognized National Level Institute having proof of concept.	500
6.	Development of Environmental Compliance Portal for Three Tier Monitoring Mechanism	34
7.	Inventorisation of Wastes (Hazardous Waste, Bio- Medical Waste, Solid Waste, Construction and Demolition Waste, Plastic Waste, E-Waste, Lead Acid Batteries status)	420 (60 lakh individual)
	Total	3709 lakh

Comments / recommendation of the Committee:

Some proposals are objective oriented such as inventorisation of wastes, while others are prepared without clean output / deliverables. The expenses on account of manpower appear substantial. The proposals on GIS and low-cost technologies require review. Committee discussed in detail & agreed with proposal of UPPCB and further suggested that UPPCB to constitute a committee for utilization of environmental compensation funds available with Board following standard procedures. The guidelines and procedures followed at CPCB will be shared with UP Board for initial guidance.

4. (51). Project: Installation and commissioning of indigenous items for ring test and static injection system and replacing island tables in wet chemical laboratory and work station for laboratory officials.

Proposal received from: CPCB, RD Vadodra

Name of coordinator: Dr. D. Brahmaiah, Sc.E

Project Cost in lakh: 52.5

Duration: 04 months

Objective: Development of dynamic air dilution system and static injection facility for quality assurance/ quality control, inter comparison and calibration of ambient air online gaseous analysers in ambient air quality management and strengthen accuracy in manual measurement of ambient air gaseous pollutants, replacements, etc.

Comments / recommendation of the Committee:

Project falls under the category of Strengthening and upgradation of laboratory. Sh. S. K. Sharma briefed about the project. It was informed that the similar facility has been installed in RD Lucknow, Kolkata & Bengaluru and only integration works are left for making calibration facility operational. Committee was of opinion that ring test and static injection system facility should be made operational in all Regional Directorates of CPCB. Proper functioning of calibration laboratory should be ensured by CPCB Head Office. Committee in principle agreed with proposal of RD Vadodra and suggested that Comprehensive proposal may be prepared by Air Lab, CPCB by including Lucknow, Kolkata and Bengaluru RDs as these offices have also established required facilities, only integration process is pending. The additional amount required in this regard could be met from the EC funds.

5. (52). Project: Comprehensive proposal for Strengthening and upgradation of laboratory of CPCB Head office and RDs, CPCB.

Proposal received from: CPCB, Air Lab

Name of coordinator: Sh. Guman Singh, Sc.E

Project Cost in lakh: 8136.67

Duration: 5 years (2019-2024)

Objective: Strengthening and upgradation of laboratory of CPCB Head office and RDs, CPCB.

Comments / recommendation of the Committee:

Project falls under the category of Strengthening and upgradation of laboratory / procurement of equipments. The total budget requirement as assessed by the consultant was estimated as Rs. 5824.17 lakhs. However, the committee constituted for review of plan for strengthening of CPCB laboratories has found the requirement to the tune of Rs. 8136.67 lakh. Committee was of opinion that the project proposal may be revised considering additional parameters to be included. It was further suggested to categorize the equipments on replacement and new basis to ensure that each equipment should be installed and commissioned within in scheduled time. Also requirement of additional space for laboratory if needed may be included in the proposal. The committee has agreed in principle to meet the expenditure for strengthening the laboratories at CPCB HO and RDs. The proposal may be executed in two parts - one containing the replacement of old equipment & procurement of new facilities / equipment where there are no space constraints. Other part should be dealt separately by looking at space creation for laboratory expansion to accommodate new parameters or new field offices.

6. (53). Project: Inspection of 389 GPs discharging in Hindon Sub basin through third party by 7 Technical Institutes along with concerned SPCBs.

Proposal received from: CPCB, WQM-II

Name of coordinator: Dr. A.K Vidyarthi, Sc.E

Project Cost in lakh: 27 Lakh

Duration: 3 months

**Objective:** To assess the industrial pollution load being discharged into river Hindon, Kail-West and Krishna which ultimately meet river Ganga through river Yamuna.

**Comments / recommendation of the Committee:** Project falls under the category of specific investigations and studies with regard to environment and ecology. Dr. A. K. Vidyarthi briefed about the project. It was informed to the committee that approval of Rs. 2.18 Cr. is awaited from NMCG for inspection of 389 GPs. To startup of project, it is proposed to inspect 48 GPs located in Muzaffarnagar through third party by EC Fund.

Project was discussed in detail and Committee recommended the proposal for ₹ 27 lakh under EC fund for one district namely Muzaffarnagar, Phase 1 inspection (48 GPs) through third party.

In addition to above 06 project proposals, Committee also discussed the following 02 proposals with permission of chair. Project wise details and comments / recommendations of the committee are as below:

1. (54). Project: Study of Impact of Environmental - Flows on the Health of Aquatic Ecosystems of River Ganga.

**Proposal received from:** WQM-II Division, CPCB

**Name of coordinator:** Dr. A.K Vidyarthi, Sc.E

**Project Cost in lakh:** 58.85 + 18% GST

**Duration:** 12 months

**Objective:** Key objectives are

1. To determine the most significant and critical factors/ parameters affecting the aquatic ecosystems.
2. To understand the impact of e-flow on important aquatic fauna of the identified stretch.
3. To provide important guidelines to regulate e-flow to maintain river health and aquatic ecosystem.

**Comments / recommendation of the Committee:** Project falls under the category of specific study as per Hon'ble NGT order dated 29.11.2018 in OA no. 200/2014, a study has to be carried out on the above mentioned subject. Committee in principle agreed with the project proposal for funding through EC Fund. Committee was of opinion that the project proposal may be approved by technical committee of CPCB and suggested to obtain required approval from Competent Authority at CPCB.

2. (55). Project: Making of Air Pollution Awareness videos/animations for public display to sensitize the target groups.

**Proposal received from:** PR Division

**Name of coordinator:** Sh. B. V. Babu, Sc. E, Co-coordinator: Sh. V. K. Shukla, Sc. E

**Project Cost in lakh:** Estimated as ₹ 50 lakh plus taxes

**Duration:** 02 month

**Objective:** Mass awareness for control of air pollution during critical winter months through public awareness videos/ animation films.

**Comments / recommendation of the Committee:** Project falls under the category of IEC activity. Mrs. Garima Sharma explained the activities proposed to be covered under the project. It was also informed to the committee that NFDC is nodal agency for executing the work. Status for Copy right of videos should be verified by CPCB. Committee in principle agreed with proposal to provide financial support to the activity and suggested that budget estimate should be provided with cost breakup including travel and other expenses.

Meeting ended with thanks to Chair.

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## Annexure - I

4<sup>th</sup> Meeting of Committee for Appraisal and Approval of project proposals for utilization of Environmental Compensation Funds on 15-10-2019

List of officials who attended the meeting:

S. No	Name	Designation	Organisation
1.	Sh. A. Suchakar	Additional Director	CPCB
2.	Sh. Prasoon Tripathi	Under Secretary	MoEF&CC
3.	Sh. J. M. Mahida	Deputy Env. Engineer	Gujarat PCB
4.	Sh. Atul Parmar	Assistant Env. Engineer	Himachal Pradesh PCB
5.	B. Vinod Babu	Additional Director	CPCB
6.	Ms. Divya Sinha	Additional Director	CPCB
7.	Sh. V.P. Yadav	Additional Director	CPCB
8.	G. Rambabu	Scientist 'D'	CPCB
9.	Ms. Urmila Thakur	Law Officer	CPCB
10.	Sh. Virendra Bansal	Account Officer	CPCB
11.	Sh. Diganta Kalita	Assistant Account Officer	CPCB
12.	Sh. Abu Huzaifa	Senior Research Fellow	CPCB

## CENTRAL POLLUTION CONTROL BOARD

### **Subject : Committee for Appraisal and approval of Project proposals for Utilization of Environmental Compensation**

CPCB is maintaining the Environmental compensation fund in separate dedicated account. CPCB filed application seeking approval for utilization of 25% of Environmental compensation fund. The Hon'ble NGT has conveyed NO OBJECTION to the proposal for utilization of 25% environmental compensation fund vide its order dated 22-01-2019 in OA no 101/2019 ( Placed at **Flag A**) for specified activities. The tribunal has granted liberty to proceed with proposals in accordance with Law.

In view of above, it is proposed to constitute a committee having members from MoEF&CC, CPCB and SPCB for evaluation and recommendation of the projects for financial assistance from Environmental Compensation fund.

The proposed constitution of the committee and its Terms of Reference (TOR) is as follows :

1	Sh A Sudhakar, Additional Director, CPCB	Chairman
2	Representative of MoEF&CC (CP Division)	Member
3	Representative of Gujrat Pollution Control Board	Member
4	Representative of Himachal Pradesh Pollution Control Board	Member
5	Representative of Assam Pollution Control Board	Member
6	Sh Vinod Babu, Additional Director, CPCB	Member
7	Sh V.P. Yadav, Additional Director, CPCB	Member
8	Sh Virendra Bansal, ACO, CPCB	Member
9	Mrs Urmila Thakur, Law Officer, CPCB	Member
10	Mrs Divya Sinha, Additional Director, CPCB	Member Convener

(Special invitees may include subject expert, State Govt representative, Local Administration etc as and when required)

#### **Terms and reference of the committee**

- a) The committee shall frame the guidelines and finalize format for submission of project proposals
- b) The committee shall ensure that proposals are in line with specific activities as mentioned in Hon'ble NGT order dated 22-01-2019 for utilization of environmental compensation.
- c) The committee shall examine and recommend the received project proposals for financial assistance under environmental compensation fund
- d) The committee shall monitor progress of the approved project /activities from time to time
- e) The committee will meet at regular interval (Once in two month) and ensure that the fund is judiciously utilized for the approved schemes and activities.

Submitted for kind approval of constitution of committee and its TOR as proposed above for issuing appropriate order.

-16-

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Subject: Comments on "Plan for Utilizing Environment Restoration Fund in Compliance of Orders of Hon'ble NGT in O.A.No. 102/2019 Ashish Kumar Dixit Vs State of UP dated 15.07.2019" - reg.  
From: P k BEHERA <62behera@gmail.com>  
To: <ms@uppcb.com>, <ceo7@uppcb.com>  
Date: 2020-05-19 15:23

**ANNEXURE No. 2**

Sir,

This has reference to the above-mentioned project entitled "Plan for Utilizing Environment Restoration Fund in Compliance of Orders of Hon'ble NGT in O.A.No. 102/2019 Ashish Kumar Dixit Vs State of UP dated 15.07.2019".

The EC (25%) Appraisal and Evaluation Fund Management Committee meeting was held on dated 23/04/2020 at CPCB (through VC), the project discussed in detail and committee decided that UPPCB should constitute a State-Level Committee for Utilization of Environment Restoration Fund as mentioned above, please.

With Regards,

Dr. P.K. Behera,  
Additional Director, &  
DH - R&D Division  
CPCB, HO Delhi.  
email: [behera.cpcb@nic.in](mailto:behera.cpcb@nic.in)  
Ph:011-43102365

-17-

**Annexure No. = 3**  
Uttar Pradesh Pollution Control Board  
T.C. - 12V Vibhuti Khand,  
Gomti Nagar, Lucknow

Ref No. :

6732796 / C-7 / NGT / 102 / 2020

Date : 27-05-20

Office Order

Office Order for constitution of State Level Committee for utilization of Environment Restoration Fund available with Board

Hon'ble Nation Green Tribunal in O.A. No. 102/2019 Ashish Kumar Dixit Vs. State of Uttar Pradesh passed following order dated 15.07.2019 directing U.P. Pollution Control Board (UPPCB) for preparation of Action Plan for utilising Environment Restoration Fund.

*"A plan be prepared for utilizing the environment restoration fund with the approval of CPCB within one month. The expenditure may include hiring of experts and consultants, expanding air and water quality monitoring network, procurement of scientific equipments, undertaking restitution remediation and specialized studies on contaminated sites so that there is effective oversight for enforcement of law. Under no circumstances these funds be spent on salaries, logistics etc."*

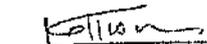
2. UPPCB prepared the Action Plan and submitted to Central Pollution Control Board (CPCB) for accord of approval. The Action Plan was reviewed by "Committee for Appraisal and Approval of Project Proposals for Utilization of Environmental Compensation Funds" at Central Pollution Control Board and the Committee agreed with the proposal of UPPCB with the recommendation to review proposal related to GIS and low cost technologies. The Committee also recommended for constitution of Committee by UPPCB for utilization of Environmental Compensation Funds available with Board following standard procedures.
3. In consideration of the comments by CPCB, UPPCB revised the Action Plan by removing activities related to GIS and low cost technologies and submitted revised Action Plan before Hon'ble NGT on 17-01-2020 for approval. Hon'ble NGT further directed for approval of Action from CPCB.
4. UPPCB submitted the revised Action Plan, that was agreed upon by the "Committee for Appraisal and Approval of Project Proposals for Utilization of Environmental Compensation Funds" at CPCB earlier, to CPCB for approval again.

5. CPCB has communicated on 19-05-2020 that UPPCB should constitute a State Level Committee for utilization of Environment Restoration Fund.

6. In compliance of orders passed by Hon'ble NGT in O.A. No. 102/2019 Ashish Kumar Dixit Vs. State of Uttar Pradesh and the recommendations of CPCB, U.P. Pollution Control Board hereby constitutes State Level Committee for utilization of Environment Restoration Fund available with Board as below :

i.	Member Secretary, U.P. Pollution Control Board	Chairperson
ii.	Nominee of Director Environment, Directorate of Environment, Uttar Pradesh	Member
iii.	Regional Director, Regional Directorate, Central Pollution Control Board, Lucknow	Member
iv.	Nominee of Director, IIT Kanpur	Member
v.	Nominee of Director Indian Institute of Toxicology Research Lucknow	Member
vi.	Chief Environment Officer, Administration, U.P. Pollution Control Board, Lucknow	Member Convenor

7. The State Level Committee for utilization of Environment Restoration Fund available with Board shall review the Action Plan prepared by U.P Pollution Control Board for utilising Environment Restoration Fund and monitor the implementation of Action Plan.

  
(Ashish Tiwari)  
Member Secretary

**Copy to following for information and necessary action :**

- 1- P.S. to Chairman, U.P. Pollution Control Board, Lucknow
- 2- Member Secretary, Central Pollution Control Board, East Arjun Nagar, Delhi
- 3- Director Environment, Directorate of Environment, Uttar Pradesh for nomination and confirmation thereof.
- 4- Regional Director, Regional Directorate, Central Pollution Control Board, Lucknow
- 5- Director, IIT Kanpur for nomination and confirmation thereof
- 6- Director Indian Institute of Toxicology Research Lucknow for nomination and confirmation thereof.
- 7- Chief Environment Officer, Administration, U.P. Pollution Control Board, Lucknow

  
Member Secretary

**Uttar Pradesh Pollution Control Board**

**T.C. - 12V Vibhuti Khand,**

**Gomti Nagar, Lucknow**

Ref No. :

H49654

/C-7/O.A.-102/2019/2020

Date : 05-06-2020

**Minutes of 1<sup>st</sup> meeting of State Level Committee for utilization of Environment Restoration Fund available with U.P. Pollution Control Board.**

In compliance of the order of Hon'ble National Green Tribunal and recommendations made by Central Pollution Control Board the State Level Committee for utilization of Environment Restoration Fund available with U.P. Pollution Control Board has been constituted vide office order no. G32796/C-7/NGT/102/2020 dated 27.5.2020.

The 1<sup>st</sup> meeting of State Level Committee for utilization of Environment Restoration Fund available with U.P. Pollution Control Board was held on 1<sup>st</sup> June, 2020 through video conferencing. The meeting was attended by Prof. S.N.Tripathi, Indian Institute of Technology, Kanpur, Dr. Preeti Chaturvedi, Scientist, Indian Institute of Toxicology Research, Lucknow, Mr. R.K.Singh, Regional Director, Central Pollution Control Board, Lucknow, representatives of Directorate of Environment and U.P.Pollution Control Board.

In the beginning, U.P.Pollution Control Board welcomed all the members of the State Level Committee and gave brief presentation about the background of the issue. The Committee was informed that Hon'ble National Green Tribunal in O.A.no.102/2019 Ashish Kumar Dixit Vs. State of Uttar Pradesh & Ors. passed order dated 15-07-2019 giving directions to UPPCB regarding preparation of plan with the approval of CPCB for utilizing the Environment Restoration Fund. UPPCB prepared an Action Plan for utilizing the Environment Restoration Fund and submitted to CPCB for approval. Action Plan was put up in the 4<sup>th</sup> meeting of Committee for Appraisal and Approval of Project Proposals for Utilization of Environmental Compensation Funds at CPCB and the Committee in its recommendations agreed with the proposal of UPPCB with the comments to review the proposals related to GIS and Low-Cost Technologies. The Committee also suggested that UPPCB shall constitute a committee for utilization of environmental compensation funds available with Board following standard procedures.



UPPCB revised the Action Plan by excluding activities related to GIS and Low-Cost Technologies and retained the remaining activities that were agreed upon by the Committee at CPCB. The revised Action Plan included following activities.

S.No.	Activity Point	Projected Cost (in Crores)
1.	Proposal for Establishment of Environmental Pollution Control Rooms	18.50
2.	Proposal for Establishment of Real Time Water Quality Monitoring System for Critically Polluted River Stretches under priority I category.	2.80
3.	Appointment of Consultants/Advisors in the field of Industrial Water Pollution Control and Sewage Management, Ground Water Management, Air and Noise Pollution Control, Solid Waste, Plastic Waste and C&D Waste, Hazardous Waste & E-Waste.	5.25
4.	Development of Environmental Compliance Portal for Three Tier Monitoring Mechanism	0.34
5.	Inventorisation of Wastes	4.2
<b>Total</b>		<b>31.09</b> <b>Say 31 Crores</b>

The Committee was informed that UPPCB submitted the above Plan before Hon'ble NGT for approval. Hon'ble NGT directed to seek approval from CPCB on the revised structure of the Plan. In compliance of directions of Hon'ble NGT, UPPCB again referred the amended Action Plan to CPCB for approval. CPCB vide communication dated 19.05.2020 informed that UPPCB should constitute State Level Committee for Utilization of Environmental Restoration Fund. UPPCB constituted the State Level Committee vide office order dated 27.05.2020.

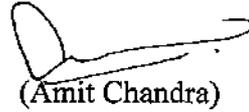
Dr. Tripathi from IIT, Kanpur suggested that the Action Plan should be in accordance with the directions of Hon'ble NGT. Mr. R.K.Singh from CPCB suggested that the activity related to Inventorisation of Waste needs to be reviewed since Hon'ble NGT in its direction has not included such activity under the scope of Action Plan for Utilization of Environmental Restoration Fund. Dr. Tripathi and Dr. Preeti Chaturvedi also felt that the activity related to Inventorisation of Waste shall be excluded from the scope of Action Plan. It was also suggested by Dr. Tripathi and Mr. R.K.Singh that Hon'ble NGT in its order

(3)

dated 15.07.2019 has categorically mentioned that under no circumstances these funds be spent on salaries, logistics etc.

The members of State Level Committee for Utilization of Environmental Restoration Fund suggested that UPPCB shall revise the Action Plan keeping in view the suggestion made above by the Committee and resubmit the Action Plan for consideration of the State Level Committee.

The representative of UPPCB informed the members that UPPCB will revise the Action Plan in the light of suggestion made by the members and submit before the Committee in the second meeting. The meeting ended with thanks to all the members.



(Amit Chandra)  
Chief Environment Officer  
(Admin.) & Member Convenor

Copy to :

- 1- Chairperson, U.P. State Level Committee & Member Secretary, U.P. Pollution Control Board.
- 2- Professor S.N. Tripathi, Head Civil Engineering Department, IIT Kanpur.
- 3- Dr. Preeti Chaturvedi, Scientist, IITR Lucknow.
- 4- Shri R.K. Singh, Regional Director, CPCB Lucknow.
- 5- Directorate of Environment, Vineet Khand 1, Gomti Nagar, Lucknow.
- 6- All Chief Environment Officers and Incharge Central Lab, UPPCB, Lucknow.



Member Convenor

Subject Minutes of 1st meeting of state level Committee for utilization of Environment Restoration fund available with U.P. Pollution Control Board.  
From ceo7 ceo7 <ceo7@uppcb.com>  
To <director@iitk.ac.in>  
Cc <director@ltr.res.in>, <director@iitrindia.org>, <doeuplko@yahoo.com>, <rsingh1962@rediffmail.com>, <snt@iitk.ac.in>, <head\_ce@iitk.ac.in>  
Bcc Ceo1 <ceo1@uppcb.com>, Ceo2 <ceo2@uppcb.com>, Ceo3 <ceo3@uppcb.com>, Ceo4 <ceo4@uppcb.com>, Ceo5 <ceo5@uppcb.com>, Ceo6 <ceo6@uppcb.com>, Ceolab <ceolab@uppcb.com>, AEE <aryagirish08@gmail.com>  
Date 2020-06-05 15:18

• H49654.pdf (~1.6 MB)

Sir,

Kindly find enclosed copy of office order dated 27.05.2020 related to constitution of State level Committee for utilization of Environment Restoration Fund.

--

*Amit Chandra,*

*Chief Environment Officer (C-7)*

*U.P. Pollution Control Board,*

*Lucknow.*

*Mobile No. 7839891448*

**Plan for Utilising Environment  
Restoration Fund in  
Compliance of Orders of  
Hon'ble NGT in O.A. no.  
102/2019 Ashish Kumar Dixit**  
**Vs.**  
**State of Uttar Pradesh**



**Uttar Pradesh Pollution Control Board**

TC – 12V, VIBHUTI KHAND, GOMTINAGAR,

LUCKNOW (UP)

## 1. INTRODUCTION

Hon'ble NGT in O.A. no. 102/2019 Ashish Kumar Dixit Vs. State of Uttar Pradesh passed order dated 15.07.2019 has directed UP Pollution Control Board for preparation of plan for utilising Environment Restoration Fund.

The operative portion of the said order is reproduced below:

*7. A plan be prepared for utilizing the environment restoration fund with the approval of CPCB within one month. The expenditure may include hiring of experts and consultants, expanding air and water quality monitoring network, procurement of scientific equipments, undertaking restitution remediation and specialized studies on contaminated sites so that there is effective oversight for enforcement of law. Under no circumstances these funds be spent on salaries, logistics etc.*

2. Hon'ble National Green Tribunal in its order dated 15-07-2019 passed in O.A. no. 102/2019 Ashish Kumar Dixit Vs. State of Uttar Pradesh has laid down guidelines for utilization of Environment Restoration Fund. U.P. Pollution Control Board has also referred to the various directions passed earlier by Hon'ble Tribunal wherein major environmental issues have been duly flagged and need urgent attention for ensuring the compliance and environmental conservation. The brief overview of some landmark orders passed by this Hon'ble Tribunal towards holistic approach for pollution control and Environment Protection are as below :

- **Rejuvenation of Rivers:** Hon'ble Tribunal in O.A. No. 200/2014, 06/2012, 300/2013, 231/2014, 66/2015, 116/2014 and 673/2018 has passed directions for rejuvenation of all major rivers like Ganga, Yamuna, Hindon, Kali, Krishna, Ami, Rapti, Rohni & all the river stretches identified by the Central Pollution Control Board as critically polluted river stretches under priority I to V. The aspect of conservation of rivers involves action on various issues and U.P. Pollution Control Board has prepared the action plan for all the

critically polluted river stretches identified by CPCB for the state of Uttar Pradesh. Besides above the monitoring mechanism is another crucial aspect that needs to be addressed in order to achieve the end result. Keeping that in view the activities related to setting up of Regional Control Rooms, Expansion of network of Real Time Monitoring Stations and Hiring of Consultants/Advisors on Contractual Basis from the field of Water Pollution, Ground Water Pollution etc. have been incorporated as part of the proposal for utilization of Environment Restoration Fund.

- **Maintenance of Ambient Air Quality as per prescribed norms :** Hon'ble National Green Tribunal in O.A. No. 681/2018 issued directions for effective pollution control and ensuring clean air in all the cities identified under National Clean Air Programme. In order to keep the Ambient Air Quality as per the prescribed norms, effective enforcement of Pollution Control Laws besides continuous monitoring of the impact of enforcement drives is a key aspect which in turn provides the rationale for finalization of future strategy to counter the challenge. Keeping that in view the activities related to setting up of Regional Control Rooms and Hiring of Consultants/Advisors on Contractual Basis from the field of control of Air Pollution, Energy Conservation have been incorporated as part of the proposal for utilization of Environment Restoration Fund.
- **Compliance of Waste Management Rules :** Hon'ble Tribunal in O.A. No. 606/2018 has issued specific directions for the compliance of various waste management rules like Solid Waste Management Rules, 2016, Plastic Waste Management Rules, 2016, Construction & Demolition Waste Management Rules, 2016, Bio-Medical Waste Management Rules, 2016, E- Waste Management Rules, 2016 and Hazardous Waste Management Rules, 2016. The compliance of various Waste Management Rules is an aspect of utmost importance that shall have a direct bearing on the adequacy of future planning and development of strategy for waste management as per the

provisions of above rules. Keeping that in view the services of expert consultants in the field of waste management for Capacity Building of UPPCB aimed at “effective implementation” of various provisions laid down under Waste Management Rules, help devise and execute strategies to address area-specific environmental issues (if any). Services of the Expert Consultants shall be on contractual basis as has been duly incorporated as part of the proposal for utilization of Environment Restoration Fund.

3. In compliance of the directions of Hon'ble NGT, the activities included in the action plan for utilising Environment Restoration Fund, formulated by UP Pollution Control Board, are as below:-

S.No.	Activity Point	Projected Cost (in Crores)
1.	Proposal for Establishment of Environmental Pollution Control Rooms	18.50
2.	Proposal for Establishment of Real Time Water Quality Monitoring System for Critically Polluted River Stretches under priority I category.	2.80
3.	Hiring of Consultants/Advisors on Contractual Basis from the field of Industrial Water Pollution Control and Sewage Management, Ground Water Management, Air and Noise Pollution Control, Solid Waste, Plastic Waste and C&D Waste, Hazardous Waste & E-Waste.	5.25
4.	Functioning of Environmental Compliance Portal for Three Tier Monitoring Mechanism, it's up gradation and integration of Monthly Information system for efficient monitoring.	0.325
<b>Total</b>		<b>26.875</b> <b>Say 27 Crores</b>

**Total Cost : (Rs. Twenty Seven Crores only)**

**ACTIVITY : 1**

**Establishment of  
Regional Environmental Control Room**

**in**

**State of Uttar Pradesh**

**Project Cost: Rs. 18.50 Crore**



**Uttar Pradesh Pollution Control Board**

**TC - 12V, VIBHUTI KHAND, GOMTINAGAR,**

**LUCKNOW (UP)**

## **I. BACKGROUND**

- i. U.P. Pollution Control Board in view of the Kumbh, 2019 has established "Ganga River Water Quality Monitoring Control Room" for monitoring and data analysis of river Ganga and its major tributaries like Kali East, Ramganga, Yamuna, Pandu, Dhela, Gagan, Bahella, Kosi and Garra. Besides above, the control room enabled regular monitoring of 302 drains and all Sewage Treatment Plants, Common Effluent Treatment Plants and Gorssly Polluting Industries. The dedicated portal made by U.P. Pollution Control Board proved to be very effective during the entire Kumbh event and the river water quality of Ganga and all its tributaries remained satisfactory.
- ii. In compliance of the orders of this Hon'ble Tribunal passed in O.A. No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 dated 26-04-2019, U.P. Government has established a three tier Monitoring Network in the State for monitoring and regular evaluation of compliance of various directions of Hon'ble NGT. Under the three tier Monitoring Network, the State has upgraded the State Level Committees by reconstituting Implementation Committee, Air Quality Monitoring Committee, River Rejuvenation Committee, State Level Waste Management and Monitoring Committee. Also District Environment Committee have been constituted for monitoring of all Environmental issues at District Level under the chairmanship of respective District Magistrates and Commissioners. The State has also developed a dedicated Monitoring Portal "Uttar Pradesh Environment Compliance Portal [www.upecp.in](http://www.upecp.in)" portal. The dedicated portal is provided with subject wise templates for submission of the information based upon which the State can analyse the compliance status and take corrective actions as and where required. This portal enables flow of monitoring data related to implementation of waste management rules, action plans for polluted

river stretches, action plans for non-attainment cities, action plan for critically polluted industrial clusters etc.

- iii. With this three tier monitoring system in place, the State has formulated a way ahead Action Plan for setting up of "Regional Environmental Control Rooms" in all sensitive areas. These Regional Environmental Control Rooms shall further complement and strengthen the three tier monitoring mechanism.
- iv. The Regional Environmental Control Room shall carry out 24x7 monitoring of pollution sources related to water, air, wastes disposal etc. with the help of online sensors, webcams and periodic physical sampling. The Regional Environmental Control Rooms shall work in close synchronization with the District Environment Committee and regular flow of data and compliance status shall be made available to the monitoring committee at District Level for regular corrective action. Establishment of Environmental Pollution Control Room will help in pollution control through monitoring at regular frequency and in real time so that change in trends can be monitored on a regular basis, source of specific pollutants can be back-tracked to a particular source such as industry, drain or other pollution sources. In case of sudden rise in a particular parameter, public warning shall be issued to resolve the situation effectively in time.

## **II. Scope of work:**

- i. Establishment of Regional Environmental Control Rooms.
- ii. Development of pollution monitoring portal for effective functioning of monitoring system alongwith appropriate software for sharing of monitoring data.
- iii. Deployment of 02 Junior Research Fellows (JRF), 03 Monitoring Attendants (MA) and 02 Multi Tasking Staff (MTS) for 24x7 monitoring of pollution sources through online sensors and webcams and also by periodic physical sampling.

### **III. Details of Work:**

Regional Environmental Control Rooms shall be established and be integrated with the State Level control room at UPPCB Headquarters in Lucknow for sharing and 24x7 monitoring of data related to pollution of air, water, wastes etc. Regional Environmental Control Rooms shall be established with appropriate staffs and infrastructure and with support of a software system/Portal. These control room will function under the supervision of Regional Offices of the Pollution Control Board. Data related to online monitoring of pollution sources and physical sampling shall be uploaded in an appropriate portal for sharing with all concerned agencies including DLECs and also a centralized supervision will be done through already existing State Level control room at UPPCB Headquarters in Lucknow. The Physical Server Space shall be provided at the UPPCB Head Quarter situated at T.C. 12V, Vibhuti Khand, Gomti Nagar, Lucknow for the storage and transfer of informations by the various Regional Environmental Control Rooms.

### **IV. Establishment of Regional Environmental Control Rooms:**

Uttar Pradesh Pollution Control Board has identified various districts where stringent monitoring protocol needs to be implemented. The monitoring data shall be used to assess and interpret sources of pollution and study its trends, it is important to build a strong network for environmental monitoring. Thus, in order to strengthen the existing network of monitoring mechanism, stringent monitoring of various pollution sources is required to be done round the clock to identify the violators, take timely corrective actions and ensure compliance of various rules and directions of Hon'ble Tribunal.

List of 22 districts where Regional Environmental Control Rooms will be established is detailed here under:

1. Lucknow	2. Jhansi
3. Kanpur	4. Moradabad
5. Agra	6. Raebareli
7. Prayagraj	8. Bareilly
9. Varanasi	10. Aligarh
11. Ghaziabad	12. Mathura
13. Noida	14. Mirzapur
15. Bulandshahar (Khurza)	16. Meerut
17. Firozabad	18. Ayodhya
19. Sonbhadra (Anpara)	20. Gorakhpur
21. Amroha (Gajraula)	22. Banda

## V. Roles and Responsibilities of Personnel in Regional Environmental Control Rooms:

### ➤ Junior Research Fellow (JRF)

- To analyze the data received.
- To co-ordinate with all Regional Offices and disseminate information.
- To issue alerts regarding sudden deterioration of Environment quality, non-functioning of Online Continuous Effluent & Emission Monitoring System (OCEEMS), Web cameras etc.
- To prepare report and share with Uttar Pradesh Environment Compliance Portal.

### ➤ Multi-Tasking Staff (MTS)

- Prepare daily reports on the basis of data received.
- Issue alerts as per directions of JRFs/Officer concerned.

➤ **Monitoring Attendant (MA)**

- To co-ordinate with staff in laboratory for necessary help with regards to monitoring.
- To co-ordinate with JRFs, ensure timely sampling & testing.
- To report colour, fish death, floating patches of garbage, abrupt changes in parameters including odour, highly toxic gases etc. observed during sampling visits to JRFs for alarm to the concerned authority as well as responsible stake holder.
- To ensure adequate chemicals, reagents and other necessary sampling kit equipment at all times.

**VI. Infrastructure, Human Resource and Budgetary Requirement:**

Dedicated staff and infrastructure are must to monitor and garner best output for functioning of the control room. Office space for establishment of Regional Environmental Control Rooms shall be provided by concerned District Magistrates/ District Environment Committee.

U.P. Pollution Control Board has already submitted a project to National Mission for Clean Ganga, Ministry of Forest, Environment and Climate Change, Govt. of India for setting up of 9 Control Rooms in the State which have also been covered in the present proposal covering 22 Control Rooms. The project submitted to NMCG shall take care of the component related to Capital Cost for 9 Control Rooms. The Capital Cost of the project submitted by UPPCB to NMCG being Rs. 2475000/- (Rs. Twenty Four Lakh Seventy Five Thousand only) has been deducted from the cost of present proposal.

The details of infrastructure and staff required for each Regional Environmental Control Room is as below:

**Table 1: Details of infrastructure and staff required in each Regional Environmental Control Room**

JRFs	MA	MTS	Display LCD	Personal Computer	Drone	Printer/ Copier/ Scanner	Internet & Fixed line Connection	Basic furniture	
								Table	Chair
<b>1. Lucknow Control Room</b>									
02	03	02	01	02	01	01	01	02	06
<b>2. Kanpur Control Room</b>									
02	03	02	01	02	01	01	01	02	06
<b>3. Agra Control Room</b>									
02	03	02	01	02	01	01	01	02	06
<b>4. Prayagraj Control Room</b>									
02	03	02	01	02	01	01	01	02	06
<b>5. Varanasi Control Room</b>									
02	03	02	01	02	01	01	01	02	06
<b>6. Ghaziabad Control Room</b>									
02	03	02	01	02	01	01	01	02	06
<b>7. Noida Control Room</b>									
02	03	02	01	02	01	01	01	02	06
<b>8. Bulandshahr Control Room</b>									
02	03	02	01	02	01	01	01	02	06
<b>9. Firozabad Control Room</b>									
02	03	02	01	02	01	01	01	02	06
<b>10. Sonbhadra Control Room</b>									

02	03	02	01	02	01	01	01	02	06
<b>11. Amroha (Gajraula) Control Room</b>									
02	03	02	01	02	01	01	01	02	06
<b>12. Jhansi Control Room</b>									
02	03	02	01	02	01	01	01	02	06
<b>13. Moradabad Control Room</b>									
02	03	02	01	02	01	01	01	02	06
<b>14. Raebareli Control Room</b>									
02	03	02	01	02	01	01	01	02	06
<b>15. Bareilly Control Room</b>									
02	03	02	01	02	01	01	01	02	06
<b>16. Aligarh Control Room</b>									
02	03	02	01	02	01	01	01	02	06
<b>17. Mathura Control Room</b>									
02	03	02	01	02	01	01	01	02	06
<b>18. Mirzapur Control Room</b>									
02	03	02	01	02	01	01	01	02	06
<b>19. Meerut Control Room</b>									
02	03	02	01	02	01	01	01	02	06
<b>20. Ayodhya Control Room</b>									
02	03	02	01	02	01	01	01	02	06
<b>21. Gorakhpur Control Room</b>									
02	03	02	01	02	01	01	01	02	06
<b>22. Banda Control Room</b>									
02	03	02	01	02	01	01	01	02	06
<b>44</b>	<b>66</b>	<b>44</b>	<b>22</b>	<b>44</b>	<b>22</b>	<b>22</b>	<b>22</b>	<b>44</b>	<b>132</b>

**Table 2: Educational Qualification of staff required for Control Room**

Designation	Educational qualifications	Professional Qualifications
Junior Research Fellow (JRF)	M.Sc. in Chemistry/Life Science/Environmental Science/any other relevant subjects	NET/GATE qualified
Multi-tasking Staff (MTS)	Graduation in any stream	Diploma in 'O' level computer course or equivalent course
Monitoring Attendant (MA)	Intermediate with Science discipline	-

On the basis of above requirements, budgetary requirement for each proposed control room has been assessed; same is presented in Table 3 (A, B & C) below:

**Emoluments as per Contractual Terms & Conditions**

**Payment and Internet Expenditures (for 03 Years):**

**Table 3A: Details of Budgetary requirement in each Control Room**

Control Room → ↓ Requirements	Emoluments per month per person	Expenditure (In Rs.)			
		1st year	2nd year	3rd year	Total Expenditure for 22 stations (In Rs.)
JRFs (Yearly)	32000/-	16896000	17740800	18627840	53264640
MTS (Yearly)	25500/-	13464000	14137200	14844060	42445260
MA (Yearly)	21300/-	16869600	17713080	18598734	53181414
Internet & Fixed line Connection (Yearly)	10000/-	2640000	2772000	2910600	8322600
Miscellaneous	10000/-	2640000	2772000	2910600	8322600
<b>Total</b>					<b>165536514</b>

(A) **Other Expenditures:**

**Table 3B: Details of Budgetary requirement in each control room**

<b>Control Room</b> → ↓ <b>Requirements</b>	<b>Expenditure per station (in Rs.)</b>	<b>Total expenditure for 22 stations (in Rs.)</b>
<b>Display LCD</b>	100000	2200000
<b>Drone</b>	200000	4400000
<b>Personal Computers</b>	100000	2200000
<b>Printers/Copiers/Scanners</b>	25000	550000
<b>Basic Furniture (Chair &amp; Table)</b>	100000	2200000
<b>Software Development</b>	-	5000000
<b>Physical Server</b>		500000
<b>Training of JRFs and Monitoring Staff</b>	-	5000000
<b>Total</b>		<b>22050000</b>
<b>Capital cost already demanded in a Project submitted to NMCG, Delhi for approval</b>		<b>-2475000</b>
<b>Total required capital cost</b>		<b>1,95,75,000</b>

**(B) Total funds required for 03 years:**

**Table 3C: Details of Total Budgetary requirement in each Control Room**

<b>S.No.</b>	<b>Description</b>	<b>Amount (in Rs.)</b>
1.	Contractual Payment, Internet, and Miscellaneous charges (Table A)	165536514
2.	Other expenditures (Table B)	19575000
	<b>Grand Total (1+2)</b>	<b>185111514</b>

**Thus, total budgetary requirement for setting up 22 above mentioned Control rooms is: Rs. 18.51 Crore say Rs. 18.50 Crore.**

**Establishment of Real Time Water  
Quality Monitoring Station**

**In  
Critically Polluted River Stretches**

**Project Cost: Rs. 2.80 Crore**



**Uttar Pradesh Pollution Control Board**

**TC - 12V, VIBHUTI KHAND, GOMTINAGAR,**

**LUCKNOW (UP)**

## I. Background

In the State of Uttar Pradesh, Central Pollution Control Board has identified 4 Critically Polluted River Stretches under Priority I category. The details of Critically Polluted River Stretches Priority I Category are as follows:

S.No.	Name of River	Critically Polluted River Stretch	Status of Action Plan
1.	Hindon	Saharanpur to Ghaziabad	Action Plan prepared, approved by RRC and CPCB. Action Plans uploaded on website
2.	Kali East	Muzaffer Nagar to Gulaothi	
3.	Varuna	Rameshwar to Confluence with Ganga, Varanasi	
4.	Yamuna	Asgarpur to Etawah, Shahpur to Prayagraj (Balua Ghat)	

Hon'ble National Green Tribunal in O.A. No. 673/2018 News Item published in "The Hindu" authored by Shri Jacob Koshy Titled "More river stretches are now critically polluted: CPCB" has passed directions for control of river water pollution and conservation of river water quality. The State has already framed 3 tier monitoring mechanism with dedicated monitoring committees at State Level and District Level. The monitoring mechanism is duly supported by dedicated online portal "Uttar Pradesh Environment Compliance Portal".

The aspect of effective river water pollution control is directly related with the extent and accuracy of water quality monitoring. The effective enforcement and control of pollution has to be supported by representative network of monitoring of the river water quality.

There is an urgent need of Real Time Water Quality Monitoring (RTWQM) System in order to provide 24 x 7 monitoring of possible pollution sources. Sometimes, the intensity of pollution is so high that if it is not detected timely, then it results in heavy pollution of surface water before it gets controlled. Real

time monitoring of River Water Quality ensures fast dissemination of information to enforcement authority for making timely actions. Due to aforementioned necessities it is required to establish Real Time Monitoring Station that will allow real time and continuous monitoring of river water quality and speedy dissemination of information to the authorities.

Thus Real Time Water Quality Monitoring Stations are required for monitoring of critically polluted river stretches. For this real time monitoring of rivers, a proposal for establishment of Real Time Water Quality Monitoring Stations at selected locations of critically polluted river stretches of Priority-I i.e. Kali (East), Yamuna, Hindon & Varuna have been prepared by UP Pollution Control Board. The details of sampling locations for establishment of Real Time Monitoring Stations and requirement of funds are given below:

## **II. Proposed Monitoring Stations for Real Time Monitoring:**

### **a) Kali (East)**

The Kali (East) is an seasonal river, flowing during the monsoon season. It originates near Antwara in Muzaffarnagar district of Uttar Pradesh and flows through the districts of Meerut, Hapur, Bulandshahar, Aligarh, Kasganj and finally joins with river Ganga in district Kannauj, UP. During its course from origin to its confluence in River Ganga at Kannauj, it traverses a distance of about 550 Kms, out of which polluted stretch is about 120 kilometres which lies in districts Muzaffarnagar to Bulandshahar, UP. Details of sampling locations for establishment of Real Time Water Quality Monitoring Stations for effective monitoring of river Kali (East) is given below:

- 1) Upstream, Meerut
- 2) Downstream, Meerut
- 3) Khudaganj, Kannauj

**b) Yamuna**

River Yamuna traverses through various districts in the State of Uttar Pradesh Ghaziabad, Gautam Buddha Nagar, Aligarh, Agra, Mathura, Firozabad, Etah, Etawah, Mainpuri, Shamli and Auraiya being some of them before eventually meeting River Ganga in Allahabad. Along its course in the State, effluents from industrial, domestic as well as mining, agricultural sources along with dumping of solid waste are some of the causes of pollution in the river. During its course from the origin to its confluence in River Yamuna at Prayagraj, it traverses a distance of about 1376 kilometres, out of which polluted stretch is about 625 kilometres which lies in the districts of Gautam Budh Nagar to Prayagraj, Uttar Pradesh. Details of sampling locations for establishment of Real Time Water Quality Monitoring Stations for effective monitoring of river Yamuna is given below:

- 1) Upstream Vrindavan
- 2) Downstream Vrindavan
- 3) Upstream Agra
- 4) Downstream Agra
- 5) Upstream Itawa
- 6) Downstream Itawa

**c) Hindon**

River Hindon, a tributary of Yamuna originates from 'Pur ka Tanda' village in Saharanpur district of Uttar Pradesh, near the foothills of Upper Shivaliks, stretches across a distance of around 355 kilometers before finally meeting Yamuna in District Gautam Budh Nagar. Before meeting Yamuna at Momnathal village in district Gautam Budh Nagar Hindon traverses through districts Muzaffarnagar, Baghpat, Meerut and Ghaziabad. Along its course in the State, effluents from industrial, domestic as well as mining, agricultural sources along with dumping of solid waste are some of the causes of

pollution in the river. Details of sampling locations for establishment of Real Time Water Quality Monitoring Stations for effective monitoring of river Hindon is given below:

- 1) Upstream Muzaffarnagar
- 2) Downstream Muzaffarnagar
- 3) Upstream Ghaziabad
- 4) Downstream Ghaziabad

**d) Varuna**

The River Varuna is seasonal river, with lean flow conditions prevailing during non-monsoon season. It originates near district Bhadohi (UP) and flows East-to-Southeast direction for approximately 100 km, and confluences at Adikeshwar Ghat in Varanasi with River Ganges in downstream of Varanasi. The area under study, approximately 33 km of river Varuna, lies in district Varanasi, UP. Polluted Stretch of Varuna river originates from district Bhadohi (UP) and flows East-to-Southeast and confluences at Adikeshwar Ghat in Varanasi with River Ganga. Details of location for establishment of Real Time Water Quality Monitoring Station for effective monitoring of river Varuna is given below:

- 1) Varuna Bridge (Before meeting River Ganga at Varanasi)

**III. Technology for Proposed Monitoring System:**

In order to eliminate problems associated with manual water quality monitoring, an advanced monitoring system known as "Real Time Water Quality Monitoring System" has been developed by CPCB, Delhi as hi-tech solution. This online monitoring system is being proposed for water quality monitoring of Priority-I critically polluting river stretches. In this monitoring system all the proposed stations will be operational in real time mode and central station will be able to access data from any of these stations. All the proposed water quality monitoring stations will be fitted with Global System

for Mobile communication (GSM), General Packet Radio Service (GPRS) for communication with the Central Receiving Station. The Central Receiving Station will have software for data acquisition, data analysis, data display and report generation. UPPCB will have direct access to the data from Central Receiving Station. The stations will also be tolerant to extreme environmental conditions such as high or low temperature, high humidity etc. Moreover, the stations will be such that it won't require manual intervention for at-least 5 years, except for routine calibration and battery replacement.

The real time water quality instrument has different in-built instruments to measure different parameters such as colour, pH, turbidity, conductivity, temperature, Dissolved Oxygen (DO), Dissolved Ammonia, Bio-chemical Oxygen Demand (BOD), Chemical Oxygen Demand (COD), nitrates, fluorides and chlorides. Spectrometer probe can measure these parameters, which operates using the principle of UV Spectrometry. It can measure optical spectra from 200 to 750 nm directly in liquid media. The substances contained in the medium weaken a light beam emitted by a lamp that moves through the liquid. After contact with the medium its intensity is measured by a detector over a range of wavelengths specific to the application. All possible efforts shall be made to ensure Quality Assurance System in generation of validated water quality data through use of Certified Reference Material (CRM) in calibration of (RTWQM) System Analysers and periodic cross verification with UPPCB Central laboratory analysed data.

#### **IV. Funds Required:**

On the basis of above requirements, budgetary requirement for establishment of Real Time Water Quality Monitoring Systems for each critically polluted river monitoring has been assessed; same is presented in Table 1 below:

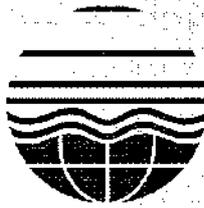
**Table 1: Details of budgetary requirement for establishment of Real Time Water Quality Monitoring Systems for river monitoring:**

S. No.	River	Name of Proposed monitoring stations	No. of proposed monitoring stations	Funds required for each station	Funds required for all stations
1.	Kali (East)	1) Upstream, Meerut 2) Downstream, Meerut 3) Khudaganj, Kannauj	03	20,00000	60,00000
2.	Yamuna	1) Upstream Vrindavan 2) Downstream Vrindavan 3) Upstream Agra 4) Downstream Agra 5) Upstream Itawa 6) Downstream Itawa	06	20,00000	120,00000
3.	Hindon	1) Upstream Muzaffarnagar 2) Downstream Muzaffarnagar 3) Upstream Ghaziabad 4) Downstream Ghaziabad	04	20,00000	80,00000
4.	Varuna	1)Varuna Bridge (Before meeting in Ganga)	01	20,00000	20,00000
	-	<b>Total</b>	<b>14</b>	-	<b>28,000,000</b>

Thus, total budgetary requirement for establishment of real time monitoring system for water quality monitoring of above mentioned rivers is **Rs. 2.80 Crore.**

**Proposal  
for  
Contractual Services of  
Consultant/Advisor**

**Project Cost: Rs. 5.25 Crore**



**Uttar Pradesh Pollution Control Board**

**TC - 12V, VIBHUTI KHAND, GOMTINAGAR,**

**LUCKNOW (UP)**

**I- Background :**

Hon'ble National Green Tribunal in its order dated 15.07.2019 passed in O.A.No. 102/2019 has laid down the guidelines for utilisation of Environment Restoration Fund. Hon'ble NGT has allowed hiring of experts and consultants from the Environment Restoration Fund. U.P.Pollution Control Board in the said O.A.no. 102/2019 has informed this Hon'ble Tribunal that the staff and officers available with the Board are inadequate and Hon'ble Tribunal in its order dated 15.07.2019 has duly recorded the same.

**II- Manpower Scarcity**

The status of scarcity of manpower in U.P. Pollution Control Board is evident from the statistics as shown below:

Level of Posts	Sanctioned Posts	Work Strength	Vacant Posts
A	55	47	08
B	106	69	37
C	525	356	169
D	133	86	47
Total	819	558	261

Considering the fact that there is scarcity of manpower in U.P. Pollution Control Board, there is a need to engage full-time dedicated experts for regular monitoring of compliance of various environmental issues and development of strategy for enforcing strict compliance of various environmental laws and directions passed by Hon'ble Tribunal thereof.

**III- Proposal for services of Consultants/Advisors on Contractual basis.**

UP Pollution Control Board proposes to take services of 07 Consultants/Advisors on Contractual Terms & Conditions in conformity with the guidelines of National Mission for Clean Ganga. Senior and experienced personnel of the rank of Scientist 'D' shall be appointed. Each consultant/advisor shall be assisted by 1 Junior Research Fellow and 1 Multi Tasking Staff.

**The conditions related to eligibility and details of area of expertise of Consultants/ Advisors is as follows:**

<b>S.No.</b>	<b>Consultant/Advisor</b>	<b>Field of Expertise</b>
1.	Consultant/Advisor for Industrial Water Pollution Control and Sewage Management	<ul style="list-style-type: none"> <li>• Industrial effluent treatment.</li> <li>• Sewage Treatment.</li> <li>• Recycling of treated effluent.</li> <li>• Clean Technology.</li> <li>• Monitoring of water and waste water.</li> <li>• Studies such as EIAs, River flow, Comprehensive Industry document etc.</li> </ul>
	Consultant/ Advisor for Ground Water Management, Remediation, Recharging and efficient/optimum use of water	<ul style="list-style-type: none"> <li>• Ground Water mapping and monitoring.</li> <li>• Remediation of Ground Water.</li> <li>• Industrial Process and efficient use of water to minimize Ground Water abstraction.</li> </ul>
	Consultant/Advisor for Air Pollution Control and Noise Pollution	<ul style="list-style-type: none"> <li>• Industrial emission control.</li> <li>• Air Pollution Control System.</li> <li>• Monitoring of Air pollutants.</li> <li>• Standard operating procedure (SOP) for Monitoring, Noise Pollution.</li> <li>• Noise barriers.</li> <li>• Source Apportionment Studies, Carrying Capacity EIA.</li> </ul>
	Consultant/Advisor for Solid Waste, Plastic Waste and C&D Waste Management	<ul style="list-style-type: none"> <li>• Solid Waste Management, Collection, Segregation, Treatment, Legacy Waste Treatment, Bio-mining.</li> <li>• Plastic Waste Management, Recycling, Reuse, Waste to Oil, Safe disposal practices, Extended Producer Responsibility</li> <li>• C&amp;D Waste Management, Processing facilities, Recycling methodology.</li> </ul>
	Consultant/Advisor for Hazardous Waste Management	<ul style="list-style-type: none"> <li>• Collection, Storage, Transportation &amp; Disposal</li> <li>• Co-processing of Hazardous</li> </ul>

		Waste • Recycling of Hazardous Waste • Technologies for management of Hazardous Waste and Remediation
	Consultant/Advisor for Electronic Waste Management	• Collection, Storage, Transportation & Disposal • Recycling of E-Waste • Dismantling of E-Waste • Viable Technologies for E-Waste disposal. • Extended Producer Responsibility
	Consultant/Advisor for Bio-Medical Waste Management	• Collection, & Segregation • Transportation. • Disposal. • Technologies for Bio-Medical Waste disposal. • CBWTF operation.
2.	Monthly Emoluments on Contractual Basis.	Consolidated Emoluments range Rs. 1,25,000 -1,50,000/-.
3.	Educational Qualifications	Degree in Engineering/Technology (Environmental, Chemical, Civil, Mechanical, Energy and Environment and Biotechnology)/Master's degree Environmental Sciences, Life Sciences and allied discipline, Chemistry, Physics, Biotechnology, Microbiology)
4.	Experience	05 years of practical experience.
5.	Total Number of Consultant/Advisor	07

Total fund allocation for services of 07 Consultants/Advisor on Contractual Basis at Rs. 1,25,000-1,50,000/- per month for 03 years is Rs.3.15 Crore- Rs. 3.80 Crore.

The proposal for supporting staff is as below:

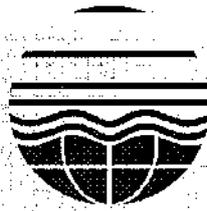
S.N.	Designation	Educational qualifications	Professional Qualifications	No. of Post	Monthly Emoluments	Total Expenditure for 03 Years (In Lakhs)
1.	Junior Reserch Fellow	M.Sc. in Chemistry/Life Science/Environmental Science/any other relevant subjects	NET/GATE qualified	07	32000/-	80.64
2.	Multi tasking staff	Graduation in any stream	Diploma in 'O' level computer course or equivalent course	07	25,500/-	64.26
<b>Total</b>						<b>144.9 Say 1.45 Crores</b>

Total fund allocation for supporting staff for 03 years shall be Rs. 1.45 Crores.  
**Total Cost for services of 07 Consultants/Advisor with supporting staff for 03 years on contractual basis shall be Rs. 5.25 Crores.**

**Environmental Compliance Portal  
for Three Tier Monitoring  
Mechanism**

**Functioning & Integration with  
Monthly Information System**

**Project Cost: Rs. 0.325 Crore**



**Uttar Pradesh Pollution Control Board**

**TC - 12V, VIBHUTI KHAND, GOMTINAGAR,**

**LUCKNOW (UP)**

## **I- Background :**

Hon'ble National Green Tribunal has passed order dated 26-04-2019 in O.A. No. 606/2018 directing Chief Secretary, Govt. of Uttar Pradesh to personally monitor the compliance of various directions of Hon'ble Tribunal. The operative portion of the said order is as below:

*"26. Vide order dated 05.03.2019, dealing with State of Himachal Pradesh, it has been directed that the Apex Committee is to conclude its proceedings by 30.04.2019 and furnish its final report. Thereafter, monitoring at apex level can be done by MoEF&CC and CPCB in terms of Rules 5 and 14 of the SWM Rules respectively and direction of this Tribunal vide order dated 22.12.2016 [Para 43(9)]. However, the State Level Committees as directed by the Tribunal headed by retired Judges and the Chief Secretaries will continue including the State and District Level Committees. After expiry of the six months term of the Committees, the Chief Secretary may take a decision whether such Committees are required to continue further. This direction is being issued as the Chief Secretaries have taken over the monitority."*

## **II- The Three - Tier Monitoring Mechanism :**

In compliance of the directions of Hon'ble NGT, Monitoring Mechanism has been developed by State in order to ensure strict compliance of various orders of Hon'ble NGT orders besides effective enforcement of various pollution control laws. The State of Uttar Pradesh has formulated a Comprehensive monitoring mechanism with well defined monitoring protocol. The Monitoring mechanism developed by the State has a three-tier mechanism in which regular monitoring is done at District level and at State level. The monitoring at State is undertaken at the level of dedicated Monitoring Committees under the Chairmanship of Agriculture Production Commissioner/ Principal Secretaries and subsequently by the Chief Secretary, Government of Uttar Pradesh. The structure of Monitoring is as detailed below:-

**A- At State Level :**

The State has developed monitoring mechanism taking into consideration the requirement of statutes and various directions passed by Hon'ble NGT. The details of various Monitoring Committees constituted by State of Uttar Pradesh are as follows:

- State Level Waste Management Monitoring Committee
- Implementation Committee (Reconstitution of Implementation Committee)
- Air Quality Monitoring Committee
- River Rejuvenation Committee

**B- District and Commissioner Level-**

- (i) A District Level Committee under the Chairmanship of respective District Magistrates has been constituted by O.M. No. 13/2019/NGT-257/55-Parya-2-2019-44(Writ)/2016 dated 14-06-2019 for monthly monitoring of all the Environmental issues and compliance of Environmental Laws.
- (ii) The District Level Committee has 28 Officers of all the concerned District Level Departments.
- (iii) District Forest Officer is the convenor of the Committee.

**C- The monitoring protocol shall be as below-**

- (i) The State has developed dedicated UP Environment Compliance Portal [www.upecp.in](http://www.upecp.in) for monitoring of various issues in compliance of directions of Hon'ble NGT.
- (ii) The access of portal is given to Chief Secretary, State Level Monitoring Committees, Other Stakeholders and the District Level Committee.
- (iii) Portal has been provided with dedicated Template for Online Filing of the Base line data, Monthly Compliance Status to be reviewed at State Level by the State Level Committees. The issues requiring State Level intervention are flagged before the Chief Secretary, Uttar Pradesh.

#### **D- Schedule of Monitoring:**

<b>Level of Monitoring</b>	<b>Schedule of Monitoring</b>
District Level Committee under District Magistrates	1 <sup>st</sup> week of every month
District Level Committee under Commissioner	2 <sup>nd</sup> week of every month
State Level Committees	3 <sup>rd</sup> week of every month
Chief Secretary Level	4 <sup>th</sup> week of every month

#### **III- U.P. Environment Compliance Portal :**

The Monitoring Mechanism developed by the State has a dedicated Web Portal "U.P. Environment Compliance Portal ", [www.upecp.in](http://www.upecp.in), the submission of progress by State and District Level Committees as well as the Monitoring at the level of Chief Secretary is done through this Portal only.

At present this dedicated web portal is working efficiently but needs frequent up-gradation, customisation and maintenance as well as required expenditure on hosting and Allied cloud services. It is also proposed to provide the facility for generation of data in a format appropriate for statistical analysis for delay efficiency data analysis.

**The item wise description of work related to the various activities proposed for U.P. Environment Compliance Portal is as below:**

<b>S No.</b>	<b>Description</b>	<b>Cost</b>
1	<ul style="list-style-type: none"> <li>• Provisions for Site up-gradation, customisation and maintenance.</li> <li>• Cost of Hosting and allied cloud services.</li> <li>• Generation of data in a format appropriate for statistical analysis for delay efficiency data analysis.</li> <li>• Regular generation of customised report as and when required from time to time to take efficient action on various issues.</li> </ul>	Rs. 25 Lakhs
2	<b>Total Cost</b>	25,00,000.00
3	UPDESCO@ 10% Margin	2,50,000.00
4	Total Cost Including UPDESCO Margin	27,50,000.00
5	CGST @ 9.00% on Sr. No. 4	2,47,500.00
6	UPGST@ 9.00% On Sr. No. 4	2,47,500.00
7	<b>Grand Total</b>	<b>32,45,000.00</b>

Cost of Activity: **32, 50,000.00/-** (Rs Thirty Two Lakh Fifty Thousand Only)

# Annexure No-6

Uttar Pradesh Pollution Control Board  
T.C. - 12V Vibhuti Khand,  
Gomti Nagar, Lucknow

Ref No. : G 32873/CY/OA 102/2019/2020

Date : 9-6-2020

## Recommendations of State Level Committee for Utilization of Environment Restoration Fund available with U.P. Pollution Control Board.

Hon'ble National Green Tribunal in O.A.no.102/2019 Ashish Kumar Dixit Vs. State of Uttar Pradesh & Ors. passed order dated 15-07-2019 giving directions to UPPCB regarding preparation of plan with the approval of CPCB for utilizing the Environment Restoration Fund.

2. In compliance of directions of Hon'ble NGT, U.P. Pollution Control Board formulated an Action Plan. comprising of following activities. for utilizing the Environment Restoration Fund and submitted it to Central Pollution Control Board for approval:

S.No.	Activity Point	Projected Cost (in Crores)
1	Establishment of Environmental pollution Control Rooms	18.50
2	Establishment of Real Time Water Quality Monitoring System for Critically Polluted River Stretches under priority I category.	2.80
3	Design, Development & Deployment of In-house GIS	1.00
4	Appointment of Consultants/ Advisors in the field of Industrial Water pollution Control and Sewage Management, Ground Water Management, Air and Noise Pollution Control, Solid Waste, Plastic Waste and C&D Waste, Hazardous Waste & E-waste.	5.25
5	Innovation in the field of Low Cost appropriate technologies for pollution control from recognized National Level Institute having proof of concept.	5.00
6	Development of Environmental Compliance Portal for Tree Tier Monitoring Mechanism.	0.34
7	Inventorisation of Waste (Hazardous Waste, Bio-Medical Waste, Solid Waste, Construction and Demolition Waste, Plastic Waste, E-Waste, Lead Acid batteries status)	4.20
Total		37.09

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*Sachida Nand Tripathi*

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3. The Action Plan was put up in the 4<sup>th</sup> meeting of Committee for Appraisal and Approval of Project Proposals for Utilization of Environmental Compensation Funds at CPCB on 15.10.2019 and the Committee in its recommendations agreed with the proposal of UPPCB with the comments to review the proposals related to GIS and Low-Cost Technologies. The Committee also suggested that UPPCB shall constitute a committee for utilization of environmental compensation funds available with Board following standard procedures.
4. UPPCB revised the Action Plan by excluding activities related to GIS and Low-Cost Technologies and retained the remaining activities that were agreed upon by the Committee at CPCB. The revised Action Plan included following activities.

S.No.	Activity Point	Projected Cost (in Crores)
1.	Proposal for Establishment of Environmental Pollution Control Rooms	18.50
2.	Proposal for Establishment of Real Time Water Quality Monitoring System for Critically Polluted River Stretches under priority I category.	2.80
3.	Appointment of Consultants/Advisors in the field of Industrial Water Pollution Control and Sewage Management. Ground Water Management, Air and Noise Pollution Control. Solid Waste. Plastic Waste and C&D Waste. Hazardous Waste & E-Waste.	5.25
4.	Development of Environmental Compliance Portal for Three Tier Monitoring Mechanism	0.34
5.	Inventorisation of Wastes	4.2
<b>Total</b>		<b>31.09</b> <b>Say 31 Crores</b>

The above revised Action Plan was submitted to CPCB for approval in compliance of directions of Hon'ble NGT. CPCB vide communication dated 19.05.2020 informed that UPPCB should constitute State Level Committee for Utilization of Environmental Restoration Fund.

5. In compliance of the recommendations made by Central Pollution Control Board the State Level Committee for utilization of Environment Restoration Fund available with U.P. Pollution Control Board has been constituted vide office order no. G32796/C-7/NGT/102/2020 dated 27.5.2020.

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6. The 1<sup>st</sup> meeting of State Level Committee was held on 1<sup>st</sup> June, 2020 through video conferencing. The Committee deliberated upon the activities proposed in the Action Plan and suggested that the activity related to Inventorisation of Waste needs to be reviewed since Hon'ble NGT in its direction has not included such activity under the scope of Action Plan for Utilization of Environmental Restoration Fund. The Committee observed that Hon'ble NGT in its order dated 15.07.2019 has categorically mentioned that under no circumstances these funds be spent on salaries, logistics etc. The Committee suggested that the Action Plan should be in accordance with the directions of Hon'ble NGT.
7. In view of the recommendations made by the State Level Committee, U.P. Pollution Control Board revised the Action Plan for utilization of Environment Restoration Fund by deleting the activity related to Inventorisation of Waste from the scope of Action Plan. The Action Plan formulated by UPPCB in accordance with the suggestions of State Level Committee has following activities:

S.No.	Activity Point	Projected Cost (in Crores)
1.	Proposal for Establishment of Environmental Pollution Control Rooms	18.50
2.	Proposal for Establishment of Real Time Water Quality Monitoring System for Critically Polluted River Stretches under priority I category.	2.80
3.	Hiring of Consultants/Advisors on contractual basis from the field of Industrial Water Pollution Control and Sewage Management, Ground Water Management, Air and Noise Pollution Control, Solid Waste, Plastic Waste and C&D Waste, Hazardous Waste & E-Waste.	5.25
4.	Functioning of Environmental Compliance Portal for Three Tier Monitoring Mechanism, it's up gradation and integration of Monthly Information system for efficient monitoring.	0.325
<b>Total</b>		<b>26.875 Say 27 Crores</b>

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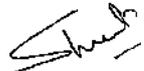
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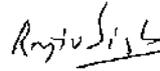
**Recommendations of the State Level Committee:**

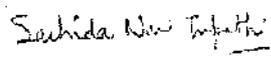
The Action Plan formulated by U.P. Pollution Control Board for utilization of Environment Restoration Fund includes activities related to Establishment of Environmental Pollution Control Rooms, Establishment of Real Time Water Quality Monitoring System for Critically Polluted River Stretches under priority I category. Hiring of Consultants/Advisors on contractual basis from the field of Industrial Water Pollution Control and Sewage Management, Ground Water Management, Air and Noise Pollution Control, Solid Waste, Plastic Waste and C&D Waste, Hazardous Waste & E-Waste and Functioning of Environmental Compliance Portal for Three Tier Monitoring Mechanism, it's up gradation and integration of Monthly Information system for efficient monitoring.

The activities proposed in the Action Plan holds significance for effective enforcement and monitoring of Pollution Control Laws. The Committee discussed and agreed with the activities proposed in the Action Plan for utilization of Environment Restoration Fund available with Board.

  
(Dr. Shruti Shukla)  
Dy. Director,  
Directorate of  
Environment,  
Lucknow

  
(Dr. Preeti Chaturvedi)  
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Indian Institute of  
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Lucknow

  
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